

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 04**  
**(IB)-255(PB)/2022**

**IN THE MATTER OF:**

Union Bank of India Ltd ... Petitioner/Applicant  
Vs.  
Arvind Agarwal ... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Brijesh Kr. Tamber, Mr. Prateek Kushwaha and  
Ms. Aniruddha Mukherjeef, Advs.  
For the Respondent : None  
For the RP : Mr. Atul Bhatia for RP along with Resolution  
Professional i.e., Megha Agarwal and Shivani  
Chandra, I.A. 3698/2022

**ORDER**

Mr. Atul Bhatia, Ld. Counsel for the RP appears through VC.

There is no appearance on behalf of the Personal Guarantor.

Ld. Counsel for the RP submitted that he has not received the copy of any  
reply from the Personal Guarantor.

In the wake, the proceedings qua Personal Guarantor are set ex parte.

List the matter **on 08.05.2024.**

**Sd/-**  
**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (JUDICIAL)**